CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 319/MP/2026 along with IA No. 114/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Central Transmission Utility of India Limited qua the revocation of the connectivity granted to the Petitioner.
Petitioner	:	Saimaa Solar Private Limited (SSPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sanjay Sen, Sr. Advocate, SSPL Shri Tushar Nagar, Advocate, SPPL Ms. Mandakini Ghosh, Advocate, SPPL Ms. Neha Dabral, Advocate, SPPL Ms. Purvi Shrivastava, Advocate, SPPL Ms. Nitika Redhu, SPPL Ms. Poorva Saigal, Advocate, CTUIL Ms. Shree Dwivedi, Advocate, CTUIL Shri Swapnil Verma, CTUIL Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, made detailed submissions and concluded their arguments.

2. Based on their request, the Commission permitted the parties to file their respective written submissions/ note, if any, within two days with copy to the other side. The interim direction issued vide the Record of Proceedings dated 9.7.2026 shall continue till a decision is rendered in the case.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)